

WRITTEN ANSWERS TO QUESTIONS*[English]***Irrigation Projects in Kerala pending Clearance**

*44. PROF. P.J. KURIEN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of irrigation projects in Kerala pending clearance with Union Government;

(b) the reasons for delay in clearing these projects; and

(c) the steps being taken to clear them?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Chimoni Irrigation Project.

(b) and (c). On appraisal by the central Water Commission, the project has been found acceptable techno-economically and has been recommended to the Planning Commission.

Jobs to Eligible Youth

*46. SHRI HANNAN MOLLAH: Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) whether Government have a proposal to give jobs to all eligible youth in the country;

(b) whether a constitutional guarantee is proposed to be given in this regard;

(c) whether the unemployed youth are to be provided with unemployment relief also; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d). It shall be the endeavour of the Government to provide work opportunities to all citizens to enable them to participate in the nation building process. In doing so greater stress will also be given to the expansion of productive employment opportunities in the economy.

Unfilled seats in Medical Colleges from Central Quota

*48. SHRI UTTAM RATHOD:
SHRI MADHAVRAO SCINDIA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a large number of seats in various medical colleges to be filled from central quota are still lying vacant even though the required number of candidates have been selected through the All India Pre-Medical Examination;

(b) if so, the details thereof and the reasons therefore; and

(c) the steps being taken to fill early these seats from the selected candidates?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMBAI ROURAY): (a) Yes, Sir. About 718 seats are reported vacant from various medical colleges under Central quota from All India Entrance Examination.

(b) The vacancies should not be filled because initially the colleges to whom students were allotted did not intimate the vacancies to the DGHS. Later when vacancies became known, the allotments could not take place because of writ petitions pending in the Supreme Court.

(c) The Honourable Supreme Court has given certain directions in its hearing on